

Reddy): (a) Yes, Sir. A section of Air India's locally recruited employees in London Airport went on a lightning strike for 24 hours commencing from 6.00 a.m. on 5th February, 1966.

(b) The employees resorted to strike on the ground that the benefit of 'Bonus' which was granted to the staff in India for the year 1964-65 was not extended to them.

(c) Discussions were held with the Union when it was explained to them that the payment made in India was on the basis of the provisions of the Payment of Bonus Act, 1965, which applied only to the employees in India. The Union representatives realised that the action taken by some of the employees in stopping away from work was not correct.

Overflights between India and Pakistan

**630. Shri D. C. Sharma:
Shri P. C. Borooah:
Shrimati Jyotsna Chanda:
Shri Basumatari:**

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether overflights between India and Pakistan have been resumed;

(b) if so, whether they have been going on satisfactorily;

(c) whether international airlines have also been allowed to resume overflights between India and Pakistan; and

(d) whether normal services between the two countries have been fully restored?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir. Indian Airlines Corporation and Air-India have been permitted to resume their scheduled services overflying the Pakistan territory with effect from 0001 hours on the 10th February, 1966. Pakistan International Airlines

were similarly permitted to operate their scheduled services overflying India with effect from the same date.

(b) Yes, Sir.

(c) Yes, Sir.

(d) No, Sir. This matter is under consideration along with other connected issues.

Motor Transport Industry, Malabar

631. Shri P. Kunhan: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether Government are aware that many employers of the private Motor Transport Industry in Malabar have not implemented the provisions of the Motor Vehicles Act in full; and

(b) if so, the steps being taken to enforce the provisions of the said Act?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). The information required is being obtained from the Government of Kerala and will be laid on the table of the Sabha as soon as it is received.

12 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) RECENT TALKS BETWEEN PRIME MINISTER OF INDIA AND VICE-PRESIDENT OF U.S.A.

Shri Daji (Indore): Sir, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that she may make a statement thereon:—

The recent talks held between the Prime Minister of India and the Vice-President of U.S.A.

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): Vice-President Humphrey

[Shrimati Indira Gandhi]

of the United States, accompanied by Mr. Averell Harriman and other officials, arrived in New Delhi on the 16th evening and left on the 17th night.

2. During his stay, Vice-President Humphrey called on the President and the Vice-President. He had discussions on economic problems with the Finance Minister, the Minister of Food and Agriculture, and the Minister of Planning. On international affairs with the Foreign Minister and on the situation along our borders with the Defence Minister. Finally, he had talks with me which rounded up the discussions he had had with my colleagues.

3. On the food front, he was anxious to get, for President Johnson's information, an assessment of what further assistance we would need from the United States, as well as the kind of help we had been able to mobilise from other countries. He made enquiries regarding our efforts to step up our own agricultural production and expressed satisfaction, both in his talks with me and later in his press conference, with the picture that we had given him of our plans to allocate more resources to agriculture and the evidence which he himself had got of the effectiveness with which our plans were being implemented during his visit to the Punjab.

4. He further informed me that in order to help our industries to utilise their capacity more fully, the U.S. Government would extend a loan of \$100 million which would be available for the import of commodities which are in short supply. He indicated that during my visit to Washington President Johnson would discuss with me the question of further economic assistance and support for our Fourth Five-Year Plan. In this context, he pointed out and I fully agreed with him, that a country which receives aid from outside

should do everything possible to mobilise its own resources to accelerate its rate of growth.

5. We had a full and frank exchange of views on the Vietnam situation. Vice-President Humphrey gave a resume of the U.S. position on Vietnam and of the outcome of the meeting of President Johnson with the leaders of the South Vietnam Government held in Hawaii recently. He affirmed the U.S. Government's wish to avoid a widening of the conflict and emphasised that they were anxious to see an early restoration of peace which would enable the people of Vietnam to decide their own future through normal democratic processes. He mentioned the keen desire of President Johnson and of the South Vietnam Government to accelerate social and economic development. He appreciated that India's attitude regarding Vietnam was based on India's position as a non-aligned country and as Chairman of the International Commission for Control and Supervision. He expressed the hope that we would do everything possible to facilitate a peaceful solution of the problem. We expressed our concern at the danger of the escalation of the conflict and our anxiety that a peaceful solution should be found for which the framework of the Geneva Agreement formed the best basis.

Shri Daji: Has the attention of Government and the Prime Minister been drawn to reports appearing in almost all the responsible papers saying:

"Three conditions outlined by Vice-President Humphrey for continuance of U.S. economic aid to India and Pakistan were disclosed today in despatches from American correspondents accompanying him * * * *"

The fact that all newspapers with correspondents accompanying the Vice-President carried

similar authoritative reports today made it clear they had been briefed by him or one of his advisers."

It says:

"The conditions are fulfilment of the Tashkent agreement, implementing programmes to increase agricultural production and refraining from public criticism of U.S. policy in South-east Asia."

It further adds:

"the Prime Minister, Indira Gandhi, was reported to have instructed her Ministers not to make critical comments on the U.S. role in Vietnam publicly."

How far is this correct?

Shrimati Indira Gandhi: Sir, as we all know, newspaper reports sometime tend to exaggerate and tend to be highly imaginative. As I have mentioned in the statement, the Vice-President, Mr. Humphrey, did express certain points of view and we expressed our own point of view. It is true that the Vice-President asked us for our support on U.S. policy in Vietnam as elsewhere. He also mentioned that this would lead to strengthening the friendly relations between our two countries, but we reiterated our stand especially on the Vietnam question in the context, as I have mentioned, of our policy and our special responsibilities as the Chairman of the International Commission for Supervision and Control. As I mentioned, the Vice-President appreciated our point of view.

डा० राम मनोहर लोहिया (फर्रुखाबाद):
प्रणयज्ञ महोदय, मेरा व्यवस्था का प्रश्न है ।

Mr. Speaker: He wanted to know whether there is truth in the newspaper report that the Prime Minister has instructed her Ministers not to be critical of the U.S. policy on Vietnam.

Shrimati Indira Gandhi: There is no truth in that.

Shri S. M. Banerjee (Kanpur): Sir, the report of the *New York Herald Tribune* as produced in the *Times of India* says—there is the heading, "Humphrey carried 'No Nonsense' Message, says U.S. Paper":

"Another point Mr. Johnson raised in his 'no nonsense' message to the Indian Prime Minister was that henceforward the basis of all aid would no more be 'you ask, you get', but 'you propose and we will look it over'".

It further says:

"The correspondent reported that Mr. Humphrey 'bluntly warned' the leaders of both India and Pakistan that 'future U.S. economic assistance will be granted only when there is clear evidence that they are working towards a permanent settlement of the Kashmir dispute' and that the U.S. 'never again intended to be caught in between and blamed by both'".

Again, it says:

"... told Mrs. Gandhi that Congressional opposition to the aid for India would stiffen if India attacked the American policy in Vietnam".

Shri Kapur Singh (Ludhiana): It should be laid on the Table.

Shri S. M. Banerjee: This is the newspaper report... (*Interruption*)

Mr. Speaker: The Prime Minister has said that Mr. Humphrey made all those points or made the position of his country clear but we stick to our position...

Shri S. M. Banerjee: I want to know whether there is any truth in the newspaper reports and whether the future aid... (*Interruptions*)

Mr. Speaker: Order, order.

Shri S. M. Banerjee: Why are they the democratic republic of Vietnam? allergic to this? I do not know.

Mr. Speaker: I should have the opportunity of listening to the question and then deciding whether it is admissible or not. The voice is coming from the other side and I am unable to follow the question.

Shri Kapur Singh: Mr. Banerjee says that we have got some allergy. That is not true . . . (Interruption)

Shri S. M. Banerjee: I want to know whether there is any truth in that, whether similar questions were posed by Mr. Humphrey to them and, if so, what was the answer of the hon. Prime Minister. . .

Mr. Speaker: That she has said already.

Shri S. M. Banerjee: She has not said about Kashmir at all.

Shrimati Indira Gandhi: The only way Kashmir came in was in his appreciation of the Tashkent Agreement.

Shrimati Tarkeshwari Sinha (Barh): Is it a fact that Mr. Humphrey has suggested a cut in defence expenditure as a condition for economic aid in view of President Ayub's objection that India's defence expenditure has increased very much recently and, if so, what is the Government of India's attitude in this regard?

Shrimati Indira Gandhi: The Government of India's attitude remains the same in this as in other matters, that we will not be forced into taking any position which is not consistent with our national honour and interest.

Shri Vasudevan Nair (Ambalapuzha): The hon. Prime Minister has stated that we reiterated Government of India's position on the question of Vietnam. May I know whether, in this connection, she specifically mentioned to him that the Government of India does not approve of the resumption of the bombings on

Shrimati Indira Gandhi: We had earlier publicly expressed our deep concern at the resumption of the bombing.

Shri Warrior (Trichur): May I know whether the Government of India were told by Mr. Humphrey that all this aid would be withheld from India if India was not also toeing the same line as the USA on the Viet Nam question?

Shrimati Indira Gandhi: No such threat was held out to us.

Shri Indrajit Gupta (Calcutta South West): Before the Indo-Pak. hostilities took place, a sum of about 295 million dollars had been offered or pledged by the USA for non-project assistance in the final year of our Plan. May I know whether it is a fact that during these talks which took place recently here, as reported by Mr. Philip Potter, who is the correspondent of *The Baltimore Sun* and was travelling with Mr. Humphrey,

'India's Planning Minister Mr. Asoka Mehta insisted that the whole of this sum is needed if Mrs. Gandhi in next year's all-India elections is to go before the country with the Rooseveltian New Deal stance instead of the Hoover Retrenchment stance, as Mr. Mehta put it'?

Shri Ranga (Chittoor): The cat is out of the bag now.

Shri Indrajit Gupta: So, the argument that they have been putting forward for getting aid quickly is that they can face the elections.

The Minister of Food and Agriculture (Shri C. Subramaniam): I was present at the meeting, and I can categorically deny all those things which are mentioned there.

Shri Joachim Alva (Kanara): Sir, . . . Madam . . . (Laughter).

श्री हुकम चन्द कछवाय (देवास)

मैं इस पर आपत्ति करता हूँ। पता नहीं किस ढंग से इन्होंने मंडम कह दिया है।

Mr. Speaker: Could Shri Joachim Alva repeat it, because I could not enjoy the laughter and I had not followed him?

Shri Hari Vishnu Kamath (Hoshan-gabad): He has addressed you as 'Madam'. It is improper.

श्री हुकम चन्द कछवाय : इनको भ्रमा मांगनी चाहिये।

Mr. Speaker: A man of my age does not feel concerned about it.

Shri Joachim Alva: It was this way; I was overwhelmed by the personality of the hon. Prime Minister.

An hon. Member: Madam is in Rajya Sabha.

Mr. Speaker: A Member has said that it is not Rajya Sabha but it is Lok Sabha.

Shri Joachim Alva: May I know whether there was any reference to China and our dealings with China and about their getting tough? Does it preclude the possibility, as nobly envisaged by the great Jawaharlal Nehru and by his distinguished successor Shastriji, of an honourable and self-respecting agreement with China and an extension of the Tashkent spirit?

Shrimati Indira Gandhi: Certainly, China was mentioned, and as I have said in the statement, our Defence Minister had talked with him about our concern regarding the situation on the border.

12:13 hrs.

PAPERS LAID ON THE TABLE

- (i) NOTIFICATION UNDER PROCLAMATION IN RELATION TO STATE OF KERALA
- (ii) NOTIFICATIONS UNDER AIRCRAFT ACT
- (iii) ANNUAL ACCOUNTS OF COCHIN PORT TRUST AND AUDIT REPORT THEREON
- (iv) NOTIFICATION UNDER MOTOR VEHICLES ACT

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) I beg to re-lay on the Table—

- (1) A copy of Notification SRO. No. 296/65 published in Kerala Gazette dated the 27th July, 1965, making amendment to the Kerala Motor Vehicles (Taxation of Passengers and Goods) Rules, 1963, under sub-section (4) of section 20 of the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala [Placed in Library. See No. LT-5307/65]
- (2) A copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
 - (1) GO(MS) No. 246/PW published in Kerala Gazette dated the 21st September 1965.